

(b) Does not arise.

Manganese Ore Trade

1462. **Shri Vidya Charan Shukla:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the sub-committee appointed by the Committee for promotion of manganese ore trade to make recommendations for reducing the cost of Indian manganese ore by improving mining methods, providing adequate facilities for transport of ore etc., has submitted its report;

(b) if so, the nature of recommendations made; and

(c) the action taken thereon?

The Minister of Commerce (Shri Kanungo): (a) Not yet.

(b) and (c). Do not arise.

Japanese Handicrafts Design Expert

1463. **Shri Ramakrishna Reddy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether in view of the opinion of the Japanese Handicraft design expert Indian Government intends modernising Indian handicraft industry by simplifying the designs and mechanising techniques of production; and

(b) to what extent Japanese handicraft industry will help India to nationalise and modernise the Indian industry?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A formal report from the Japanese Handicrafts expert who visited India recently, is still awaited. His suggestions for the development of handicraft industry will be considered on receipt of the report.

Synthetic Dyes

1464. **Shri Aurobindo Ghosal:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total indigenous production

of synthetic dyes during 1957-58 and 1958-59 in the country; and

(b) the quantity used in manufacturing lip-sticks during the same period?

The Minister of Industry (Shri Manubhai Shah): (a) The total production of synthetic dyes in the country during 1957 and 1958 was as follows:

1957	8.8 million lbs.
1958	7.0 million lbs.

(b) No precise information is available about the colours and dyes used in the manufacture of lip-sticks.

Import of Tractors and Bulldozers

1465. **Shri N. R. Munswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of tractors and bulldozers imported into India during the years 1957-58 and 1958-59;

(b) the landed cost thereof, the import duty realised and the retail prices (average) at which they have been supplied to the users; and

(c) what percentage of these has been supplied to the agriculturists and businessmen, separately?

The Minister of Industry (Shri Manubhai Shah): (a) 4,797 Nos. of tractors of all types and 129 Nos. of bulldozers of all types were imported during the year 1957-58; the corresponding figures for the year 1958-59 are 3,245 Nos. and 42 Nos. respectively.

(b) and (c). A variety of tractors of different sizes and types are being imported into the country by Established Importers and their landed cost varies according to the types and sizes of such tractors. Except for some imports arranged by the State Trading Corporation from the East European Countries on rupee payment basis, tractors and bulldozers are generally imported through the normal

trade channels. Government do not exercise any control over the distribution and prices of tractors and bulldozers imported through the trade. On account of this and the large varieties and types involved, it is not possible to furnish information about the retail prices at which tractors and bulldozers, imported through the trade, are sold to the ultimate users.

For the same reasons, the percentage of such machines purchased by the agriculturists and businessmen separately cannot be furnished.

However, the landed cost and retail prices of some types of tractors imported through the State Trading Corporation are given below:

Type of tractor	Country of origin	Landed cost	Retail price
DT-14B (14 H.P.)	U.S.S.R.	Rs. 4,000	Rs. 5,030 ex-main Indian Ports. *(Inclusive of dealers commission of 10% and servicing charges).
Zetor 25A (25 H. P.)	Czechoslovakia	6,600	Rs. 8,500 ex-main Indian Ports. (as at *above.)
Byelarus (40-45 H.P.)	U.S.S.R.	9,050	Rs. 11,250 ex-main Indian Ports. (as at *above.)

Agricultural tractors are imported duty-free whereas tractors for other uses are assessable to import duty at the Standard rate of 10 per cent. ad valorem.

Rehabilitation Grants to Rural Displaced Persons

1466. { Shri S. M. Banerjee:
Shri Ajit Singh Sarkadi:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the detailed policy about the disposal of the rehabilitation grant applications filed by displaced persons under Rule 97 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 has been announced and some target date fixed for their disposal; and

(b) the action taken on such applications filed by rural Displaced Persons so far?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): A decision has just been taken to apply the same scales of payment in these applications as in the case of claims under the Compensation Scheme. The necessary rules etc. in this regard are being formulated. The number of applications is over 6,000. The payments can only be made after the scrutiny to ascertain that the land allotted to the applicants have actually been cancelled. This process is likely to take some time. Actual payments should start after a month or two.

Industrial Estates in Andhra Pradesh

1467. Shri Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) how many Industrial Estates have been established in Andhra Pradesh (giving names of the places where established) during 1958-59; and